

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1041 of 2020**

In the matter of:

M.P. Industrial Development Corporation

....Appellant

Vs.

Jagdish Parulkar & Ors.

....Respondents

Present:

Appellant: Mr. Abhinav Shrivastava, Mr. Rati Tandon, Mr. Karan Kohli, Mr. Nirmal Prasad, Advocates.

**Respondents: Ms. Mrinali Prasad, Advocate for R1
Mr. Jasdeep Singh Dhillon, Ms. Tanya Swarup,
Advocates for R2&3**

ORDER

(Through Virtual Mode)

25.02.2021: Reply Affidavit filed by Respondent Nos. 1 and 3 is taken on record. Mr. Jasdeep Singh Dhillon, Advocate representing Respondent Nos. 2 and 3 submits that the reply filed on behalf of Respondent No.3 is adopted on behalf of Respondent No.2 as well. Learned counsel for the Appellant submits that he does not intend to file rejoinder.

Learned counsel for the parties may file their written submissions within two weeks.

List the appeal 'for hearing' on 17th March, 2021 before Court No.IV.

Interim direction to continue.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

AR/g